

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-506
IB-177/ND/2023

IN THE MATTER OF:

Bank of Maharashtra

Vs.

Padam Singhee

.....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 05.02.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Nishant Awana, Ms. Rini Badoni, Advs.

For the Respondent :

ORDER

Ld. Counsel for the Applicant present through VC and submitted that they already filed valid authorization for assignment of the proposed IRP. However, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Applicant may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. List the matter before the Regular Bench on **19.03.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)